

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 1131/2016

IN THE MATTER OF:

Leasement Fin-invest (India) Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 391(1) to 394 r/w 100-104

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner(s) :
For the ROC/RD(Delhi): Mr. Manish Raj, Company Prosecutor
For the Income Tax Dept.: Ms. Lakshmi Gurung & Mr. Omkar Singh, Advocates
For OL (Delhi) : Mr. Amish Tandon & Mr. Ajeyo Sharma, Company
Prosecutors

ORDER

Learned standing counsel for the Income Tax Department states that the report shall be filed within two weeks with a copy in advance to the learned counsel for the applicant. It shall be treated as last opportunity.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 16.02.2018.


(M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

10.01.2018
Vineet